

**FIR No. 32/2019**  
**PS: Prasad Nagar**  
**State Vs. Yogesh @ Babu**  
**U/s 302/323/341/147/148/149 IPC & 25 Arms Act**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Dharmender Bhan, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for extension of interim bail moved on behalf of accused Yogesh @ Babu in case FIR No.32/2019.

Report is received.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **14.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**FIR No. 605/2017**  
**PS NDRS**  
**State v. Sunil Bihari**  
**U/s 302/120B/201/34 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

Hearing conducted through Video Conferencing.

This is second application under Section 439 CrPC for grant of interim bail of 45 days moved on behalf of accused-applicant Sunil Bihari in case FIR No. 605/2017.

Attempts were made to contact Ld. Counsel for accused-applicant for Webex hearing but Ld. Counsel could not be contacted.

In the interest of justice, put up on **20.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**FIR No. 113/2020**  
**PS Crime Branch**  
**State v. Raj Dev Singh @ Mukhiya**  
**U/s 20/25/29 NDPS Act**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Kamal J. S. Maan, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is second application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Rajdev Singh in case FIR No. 113/2020.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **15.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**FIR No. 122/2019**  
**PS Crime Branch**  
**State v. Suman Kumar**  
**U/s 20/25/29 NDPS Act**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Pradeep Kumar, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail moved on behalf of accused Suman Kumar in case FIR No. 122/2019.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **14.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**FIR No. 149/2018**  
**PS Crime Branch**  
**State v. Asif Khan @ Kallu Khan**  
**U/s 21/25/29 NDPS Act**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Daya Nand Sharma, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail moved on behalf of accused Asif Khan in case FIR No. 149/2018.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **16.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**FIR No. 227/2018**  
**PS: Crime Branch**  
**State Vs. Devender**  
**U/s 20/25/29 NDPS Act**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Surendra, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for extension of interim bail moved on behalf of accused-applicant Devender in case FIR No. 227/2018.

Reply is filed.

As per request of Ld. Counsel for accused-applicant, for consideration, put up on **14.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**FIR No.165/2018**  
**PS: Crime Branch**  
**State Vs. Srinivas**  
**U/s 21/29 NDPS Act**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant.

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Srinivas in case FIR No. 165/2018.

Matter is fixed for orders on bail application. For purpose fixed, put up before the concerned Court on **15.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**FIR No.91/2015**

**PS: NDRS**

**State Vs. Condery John (Bhupender @ Ravi)**

**U/s 395/397/34 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Dinesh Malik, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Bhupender @ Ravi in case FIR No. 91/2015.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **23.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**FIR No. 244/2018**  
**PS: Pahar Ganj**  
**State Vs. Raj Kumar**  
**U/s 302/307 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Yashvir Singh Kadian, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application on behalf of superdar Sonu Sharma seeking permission to transfer the vehicle bearing no. DL 1RQ 4062 in case FIR No.244/2018.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **19.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 1487/2020**

**FIR No. 320/2020**

**PS: Civil Lines**

**State Vs. Sumit**

**U/s 392/34 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Nitin Gupta, Counsel for accused-applicant in person.

Inspector Robin and SI Deepak with case file.

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Sumit in case FIR No. 320/2020.

For consideration, put up before the concerned Court on **17.10.2020.**

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 2930**  
**FIR No. 004826/2017**  
**PS: Roop Nagar**  
**State Vs. Prem Pal**  
**U/s 379/411 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Pranay Abhishek, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is second application under Section 437 CrPC on behalf of accused-applicant Prempal in case FIR No.04823/2020.

Reply is filed.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **15.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**M. CrI. No. 2929**  
**FIR No. 69/2014**  
**PS: Gulabi Bagh**  
**State Vs. Rahul**  
**U/s 392/394/34 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Deepak Kumar, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application on behalf of accused-applicant Rahul for release him on personal bond in case FIR No.69/2014.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **21.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 2929**  
**FIR No. 010024/2019**  
**PS: Burari**  
**State Vs. Aftab**  
**U/s 379/411 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Sajid Ahmed, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Aftab in case FIR No.010024/2020.

Reply is filed.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **20.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 2926**  
**FIR No. 401/2020**  
**PS: Burari**  
**State Vs. Mandu @ Mando**  
**U/s 33/52 Delhi Excise Act**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Satender Pal Singh, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Mandu @ Mando in case FIR No.401/2020.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **21.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 2923**  
**FIR No. 391/2020**  
**PS: Civil Lines**  
**State Vs. Ravi @ Dabbu**  
**U/s 25/54/59 Arms Act**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Hari Dutt Sharma, LAC for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Ravi @ Dabbu in case FIR No.391/2020.

As per request of Ld. Counsel for accused-applicant, put up on **20.10.2020** for consideration before the concerned Court.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 2925**  
**FIR No. 240/2020**  
**PS: Wazirabad**  
**State Vs. Ravi Kumar @ Ravi Dedha**  
**U/s 308/34 IPC**

13.10.2020

Present application is put up before me by the Ahlmaid of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. M. P. Kasana, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Ravi Kumar @ Ravi Dedha in case FIR No.240/2020.

Reply is filed.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **22.10.2020**. As per request of Ld. Counsel, chargesheet be also called for the next date of hearing.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 1471**  
**FIR No. 411/2020**  
**PS: Wazirabad**  
**State Vs. Gulfam**  
**U/s 308/34 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. J. S. Mishra, LAC for accused-applicant (through video conferencing)

ASI Sukhpal in person.

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant in case FIR No.411/2020.

Reply is filed. Copy of MLC placed on record by the IO. Copy supplied to Ld. Counsel for accused-applicant.

Put up on **20.10.2020** for consideration, before the concerned Court.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 1235**  
**FIR No. 279/2020**  
**PS: Burari**  
**State Vs. Balendra Singh**  
**U/s 376/506 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Anish Ahmed, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant in case FIR No. 279/2020.

As per request of Ld. Counsel for accused-applicant, for consideration, put up before the concerned Court on **23.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**FIR No. 11/2020**  
**PS: Maurice Nagar**  
**State Vs. Mohd. Hilal @ Shibu**  
**U/s 307 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Sachin Kumar Jain, LAC for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for grant of interim bail of 45 days invoking guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 on behalf of accused-applicant Mohd. Hilal @ Shibu in case FIR No. 11/2020.

Custody certificate and conduct report received from Jail.

As per request of Ld. Legal Aid counsel for accused-applicant, put up on **15.10.2020**.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 2720**  
**FIR No. 261/2020**  
**PS: Burari**  
**State Vs. Geeta Mishra**  
**U/s 307/34 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)  
Sh. Parveen Dabas, Counsel for accused-applicant Geeta Mishra (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Geeta Mishra in case FIR No. 261/2020.

Ld. Presiding Officer is on leave today.

Today the case was fixed for appearance of the IO and further arguments/consideration. It is stated by the concerned staff that IO appeared in the morning but Court is on leave. Put up for further arguments in terms of previous orders on **17.10.2020**. As such, issue fresh notice to the IO for the next date of hearing. **Interim protection in terms of previous order to continue till the next date of hearing only.**

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 2768**  
**FIR No. 335/2020**  
**PS: Wazirabad**  
**State Vs. Takdir Alam**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Sudharkar Singh, Counsel for accused-applicant (through video conferencing)

ASI Kanwar Singh in person.

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Takdir Alam in case FIR No. 335/2020.

As per request of ld. Counsel for accused-applicant, put up on **19.10.2020** for consideration before the concerned Court.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**

**B. A. No. 2897**  
**FIR No.263/2020**  
**PS: Civil Lines**  
**State Vs. Mukhtar Alam**  
**U/s 379/411/34 IPC**

13.10.2020

Present application is put up before me by the Ahlmad of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinay Modi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Mukhtar Alam in case FIR No. 263/2020.

Arguments in detail heard on the bail application. Put up for further arguments on **15.10.2020**. Issue notice to IO for the next date of hearing. IO to clarify regarding TIP as well as, if any, bail is granted to the co-accused. As such IO to appear with case file through video conferencing. Issue notice to the IO forthwith.

**(Naveen Kumar Kashyap)**  
**1<sup>st</sup> Link Addl. Sessions Judge-04 (Central),**  
**Tis Hazari Courts, Delhi**  
**13.10.2020**  
**13.10.2020**